

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.03
New IA-3262/2021
IN
IB-85(ND)/2021

IN THE MATTER OF:

GK Crystal Homes

Vs.

Ansal Lotus Melange Projects Pvt Ltd

....**OPERATIONAL CREDITOR**

....**RESPONDENT**

SECTION

U/s 9 IBC code 2016

Order delivered on 04.08.2021

CORAM:

SHRI P.S.N PRASAD

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Nahush Jain, Advocate.

For the Respondent :

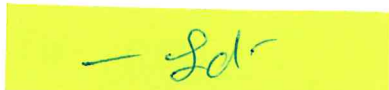
ORDER

IA-3262/2021:-

This is an application filed by the Home Buyer under Rule 11 of NCLT Rules, 2016 seeking directions with regard to claim filed by Applicant before the Resolution Professional.

Therefore, let notice be issued on the Non-Applicants/Respondents for their appearance as well as for filing their reply. Two weeks' time is given to file their reply to the Respondents. Liberty is granted to the Counsel for the Applicant to file their rejoinder before the next date of hearing.

List the matter on 16th September, 2021.



(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)



(P.S.N PRASAD)
MEMBER (JUDICIAL)